GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY LOK SABHA **UNSTARRED QUESTION NO. 2813**

TO BE ANSWERED ON 05.12.2019

SOLAR AND WIND DEVELOPERS

2813. SHRLJAYADEV GALLA

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether his Ministry has consulted the Home Ministry regarding the recent decision of the Government of Andhra Pradesh to revise/cancel Power Purchase Agreement (PPA) signed with solar and wind power developers;
- (b) if so, the details thereof;
- (c) whether this move of the Union Government has a positive sign for the renewable energy
- (d) if so, the details of FDI in renewable energy sector since 2014, year/ category/Statewise: and
- (e) the impact of revision/cancellation of PPA signed between Government of Andhra Pradesh and solar/wind power developers on the sector?

ANSWER

THE MINISTER OF STATE (I/C) FOR NEW & RENEWABLE ENERGY, POWER and MoS for SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI R.K. SINGH)

- (a) No Sir. The Ministry of New and Renewable Energy has not consulted the Ministry of Home Affairs regarding the recent decision of the Government of Andhra Pradesh to renegotiate Power Purchase Agreements (PPA) signed with solar and wind power developers.
- (b) Does note arise.
- (c) Does note arise.
- (d) Does note arise.
- (e) The decision to re-negotiate PPAs singed between utilities of the Government of Andhra Pradesh and solar/wind power developers has shaken the confidence of the investors in the sector adversely impacting growth of the sector in the country in general, and the state of Andhra Pradesh in particular.
